Law Ministers met in February, 1993 and recommended thai the Chief Justice Conference, In consultation with the Bar Council of India, could consider constituting a committee consisting of lawyers and judges at the appropriate love! for dealing with the underlying causes for lawyers' strikes and for evolving appropriate guidelines for preventing indiscriminate closure of courts. It is proposed to take follow-up action on this recommendation.

Fire in the Narora Atomic Power Station

*64. SHRI SOM PAL ;

SHRI VIREN J. SHAH

Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that a fire broke out on March 31, 1993 in the turbine building of the Narora Atomic Power Station;

(b) if so. what was the cause of the Pre;

(c) the extern of damage caused to the plant; and

(d) whether Government have made any enquiry in this regard; and if so, with what results ?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI*, : (a) Yes

Sir.

(c) There has been considerable damage to the turbine generator of Unit-I whichwas purchased at a cost of Rs. 25 crores. There has been, however, no impact on the nuclear reactor. There was neither any injury nor any danger of radiation to any of the plant personnel or to the public on account of the incident.

(b) and (d) The Atomic Energy Regulatory Board has constituted a Committee under the Chairmanship of the Director Reactor Group, Bhabha Atomic Research Centre to investigate, among other things, the cause of the incident and to suggest measures to prevent recurrence of such incidence. The Nuclear Power Corporation has also constituted a Committee *to* enquire into the incident and to assess the extent of damage. The reports are expected in May '93.

Comprehence Poverty Removal Proj-

*68. SHRI SUSHILKUMAR SAMBHA-JIRAO SHINDE :

> SHRI MURLIDHAR CHANDRA-KANT BHANDARE :

Will the MINISTER OF PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

a) whether any comprehensive poverty removal programme on the lines of the earlier 20-point programme has been evolved as a pari of the planned liberali-sation of economy:

lb) if so, what are the details thereof; and

(c) what are the targets contemplated to be achieved thereunder during the Eighth Five Year Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME

Ν

IMPLEMENTATIO

(SHRI GIRIDHAR GOMANGO) (a) to (c) The poverty removal programme consist mainly of self-employment programme called the Integrated Rural Development Programme (IRDP) and the wage employment programme called She Jawahar Rozgar Yojana (JRY). These will continue in the Eighth Plan on an expanded bass. Central outlay for rural development has been stepped up to Rs. 30,006 crores in the Eighth Five Year Plan in order to speed up efforts for poverty alleviation in the context of

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the liberlisation of the economy. The outlay for rural development in 1992-93 was Rs. 3100 crores which has been increased substantially to Rs. 5010 crores in 1903-94.

In addition to the poverty alleviation programme the Eighth Plan aims at generating greater employment by concentrating en sectors with high employment potential.

जन्दन तेन अधोव की येन झा रही कठिताइयां *69. भी संकर बयाल सिंह:

भी सोम पाल:

नया ब्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को कर्लाज के चन्दन तेल उप्योग को पेग का रही कठिनाइयों क. ज्ञान है,

(ख) यदि हां, तो उनका क्यीरा क्या है,

(म) इन कठिनाइयों को दूर करने के लिये नया कदम उठाये जा रहे हैं

(म) क्या धारकार इस उचांग को पेम मा रही कठिलाइयों का आधजा केने हेतु एक केन्द्रीय दल मेजने का विचार रखत है, और

(क) यदि हो तो कब सक?

रसायन त्रौर उर्थरक मंद्रालय में राज्य मंत्रे (भो एवूबार्डो फेलेरियो) : (क) से (ङ)

ধিকান্দ্র সাধুক্ত, লঘ 'রন্ধীশ' याः जायस्यिय (ही एस एस की ई) को कझीज़ में पन्दन का तेल बनाने वाली लघु उद्यांग एकाईयों से मम्याबेदन प्राप्त होते रहे हैं, जिसमें कहा है कि तमिलनाह सरका? (बन विभाग) ने राया । बछ समय से विशेषकर तिरूक्तुर (नार्थ प्ररकोट) भीर सलेम तथा सत्यमंगलम (जिला पेरियाः) स्थित अपने डिपुर्शों में चन्दन को लकड़े। को नीलामी **बन्द कर दो है। इसके परिलामस्वरू**प कन्नोज सहित देश के विभिन्न धागों में चन्दन को सफड़ी को कमी हो गई है। होसी प्रमुएसआई कार्यालय ने यह जानने के लिए पहले हैं। राज्य सरकार से प्रनरोध किया है कि चन्दन की लकडी की मोलाभी कव अक गुरू किए जाने का संघावना है। उन्संध्यता में सुधार साने के लिए बार-बार वे लामी को बहलाल करने पर विचार करने का में राज्य सरकार से धनुरोध किया है। ताकि चन्दन तेल और इज बनाने वाकी लघु इकाईयों की नकसान न हो।

इसके बतिरित्रत, मारतीय इत संघ, कालीज ने ग्रम्यावेदन दिया है कि यन्वन के तेल पर लमे उत्ताक्ष्त कुल्क ने उद्योग पर बुरा ग्रसर टाला है, क्योंकि इत बनाने में जन्दन का तेल एक महत्वपूर्ण आधार है जिसका इल्ल के निर्माण में प्रयोग किया जाता है।

Appointment of Presenting Officers

*70. SHRIMATI SARALA MAHESH-WARI : Will the PRIME MINISTER be pleased to refer to the replies given in. he Rajya Sabha to the Unstarred Ouestion Nos. 4598 dated 20-8-92 and 2926 dated 18-3-93 and state :

(a) the reasons/circumstances tinier which the technical flaw was caused and •which the management of IDPL realised after enquiry proceedings were started;

(b) whether it is a fact that the said flaw was pointed out before the proceedings were started but no action was taken on that if so, the reasons therefor;

(c) whether IDPL had appointed the General Manager (Production) as disciplinary' authority in order to gain tine on such serious matters, when General Manager (Saks) was available at that time; and

(d) what were the charges listed in the show cause notice of 1-6-90 and those listed in the charge-sheet of dated 21-5-90 as referred to .'Ji reply *ta* part (e) and (f) of the referred Question No. 4598 dated 20-8-92 $\frac{2}{3}$

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTIUZERS (SHRI EDUARDO